Virus crisis declared as new pandemic by WHO

IRAN AND ITALY, NEW FRONTLINES BATTLING AGAINST THE VIRUS

AGENCIES

GENEVA

Expressing alarm both about mounting infections and inadequate government responses, the World Health Organization declared Wednesday that the global coronavirus crisis is now a pandemic but added that it's not too late for countries to act.

By reversing course and using the charged word "pandemic" that it previously shied away from, the U.N. health agency sought to shock lethargic countries into pulling out all the stops.

"We have called every day for countries to take urgent and aggressive action. We have rung the alarm bell loud and clear," said Tedros Adhanom Ghebreyesus, the WHO chief.

"All countries can still change the course of this pandemic. If countries detect, test, treat, isolate, trace and mobilize their people in the response," he said. "We are deeply concerned by the alarming levels of spread and severity and by the alarming levels of inaction."

The WHO said Iran and Italy are the new front lines of the battle against the virus

that started in China.

"They're suffering but I guarantee you other countries will be in that situation soon," said Dr. Mike Ryan, the WHO's emergencies chief.

He added that the agency thought long and hard about labeling the crisis a pandemic meaning a new virus causing sustained outbreaks in multiple regions of the world.

The risk of employing the term, Ryan said, is "if people use it as an excuse to give up."

But the likely benefits, are "potentially of galvanizing the world to fight."

Underscoring the mounting challenge: Italy's cases soared again, to 12,462 infections and 827 deaths — both numbers second only to China.

Italy weighed imposing even tighter restrictions on daily life and announced billions in financial relief Wednesday to cushion economic shocks from the coronavirus, its latest efforts to adjust to the fast-evolving crisis that silenced the usually bustling heart of the Catholic faith, St. Peter's Square.

In Iran, by far the hardest-hit country in the Middle East, the senior vice president and two other Cabinet ministers were reported to have been diagnosed with COVID-19, the illness caused by the virus. Iran reported another jump in deaths, by 62 to 354 behind only China and Italy.

In Italy, Premier Giuseppe Conte said he would consider requests from Lombardy, Italy's hardest-hit region, to toughen the already extraordinary anti-virus lockdown that was extended nationwide Tuesday.

Lombardy wants to shut down nonessential businesses and reduce public transportation.

British MP tests positive for virus

LONDON : UK Health Minister and Conservative MP Nadine Dorries has tested positive for coronavirus, raising concerns about the potential spread of the infection among lawmakers as she attended an event hosted by Prime Minister Boris Johnson at Downing Street last week. Dorries, 62, the first British MP to be diagnosed with coronavirus, said she has been self-isolating at home, as the government stepped up its preparations to tackle the outbreak.

"I can confirm I have tested positive for coronavirus. As soon as I was informed I took all the advised precautions and have been self-isolating at home," she said in a statement released by the Department of Health and Social Care.

Pope holds his first ever virtual general audience under lockdown

AGENCIES

VATICAN CITY

Pope Francis, holed up in the Vatican by Italy's coronavirus epidemic, held his first virtual general audience on Wednesday, thanking medical staff but urging the world not to forget the plight of Syrian refugees.

Most of Francis' general audiences are held in St. Peter's Square and attract tens of thousands of people.

But the square was empty on Wednesday as the Vatican, which is surrounded by Rome, adhered to a national lockdown aimed at stopping the virus by outlawing gatherings in public.

Francis and ten priests, some of whom translate his words into other languages all sitting in a horseshoe pattern of chairs with space between them gathered in the official papal library for an audience that was streamed on the internet and broadcast live on television.

Francis, who has suspended all similar public appearances, said he felt close to "all the sick people who have contracted the virus and are suffering from sickness and the many who are suffering from uncertainty".

TRANSFER OF VEHICLE

Notice is hereby given that late **Sebastiana Fernandes** who expired on **22.10.2014** is the owner of **125 CC Access** bearing Reg. No. **GA-08-P-0383**. The above-mentioned vehicle is now being transferred in my name **Joaquim Fernandes** (husband) R/o. H. No. 858, Housing Board, Gogal (Part), Margao Town Salcete, South Goa.

If anyone has any objection, please notify the R.T.O. **South Goa** at **Margao** within 15 days from the publication of this notice.

Sd/- **Joaquim Fernandes**

CHANGE OF NAME

I, **MRS. RAMALDINA AURELIANA DE SOUZA,** WIFE OF **MARIAN D'SOUZA,** RESIDENT OF H. NO. 26, RIVONA, ZAMBAULIM, SANGUEM-GOA, HEREBY DECLARE THAT I HAVE CHANGED MY NAME FROM **AURELIANA PHILIP D SOUZA** TO **MARIAN D'SOUZA, RESIDENT** OF H. NO. 26, RIVONA, ZAMBAULIM, SANGUEM-GOA. HEREINAFTER IN ALL MY DEALINGS AND DOCUMENTS I WILL BE KNOWN BY THE NAME **RAMALDINA AURELIANA DE SOUZA.**

CHANGE OF NAME

I, **CECILIA DIAS**, H. No. 268, Deusa, Chicalim, South Goa 403711, hereby change my name from **CICILIA DIAS** to **CECILIA DIAS.** Hereafter in all my dealings & documents, I will be known by the name **CECILIA DIAS.**

Sandeep Ads

TRANSFER OF VEHICLE

My Father late **Antoninho Emilio Costa Pires** , r/o H.No. 12, Comba, Margao (P.O.) Margao, South Goa 403 601 was owning a Bajaj Auto Rickshaw bearing Reg. No. GA-08-U-3610, Engine No. AEMBSD27919. After his death I have applied to transfer the ownership into my name. Any member of the public or any other institution, Bank having any objection for such transfer may send their objection along with documentary proof to the R.T.O. Margao or to me within 15 days time from today.

Dated:-11/03/2020

Sd/-
Melinda Shasha Pires,
r/o H.No. 12, Behind Civil Criminal Court, Murmuti, Comba, Margao, Salcete, South Goa 403601.

IN THE COURT OF JOINT MAMLATDAR OF BARDEZ II MAPUSA GOA

Case No. JM-II / MND / SR / 3 / Siolim / 19

Shri Sonu Maldar (Since deceased through his legal heirs) Smt. Sushma Maldar, R/o H. No. 8/1, Igrez Waddo, Mama, Siolim, Bardez, Goa ..... Applicant

V/s

1. Mr. Joseph Dias (Since deceased through his legal heirs) 1(a) Mrs. Sharon Carvalho 1(b) Mrs. Geneive Fernandes, Both R/o 9, Agnelo Abode, Carmel Society, St. John Baptri Road, Dadar West .... Opponents

PUBLICATION NOTICE

To, The Opponents

WHEREAS the applicant above named has made an application to this Court under section 8A of Goa, Daman & Diu Mundkar (Protection from Eviction 1975) with respect to dwelling house bearing survey No. 121/2 of village Mama, Bardez, Goa.

AND WHEREAS the applicant stated in her application dated 25/02/2020 that some of the notices sent to the opponent by registered A.D. is returned unserved. The applicant has therefore prayed for substitute service as she is not aware of any other address of the opponent, by way of publication in the local newspaper and the same has been granted by this court being genuine.

AND WHEREAS this Court is satisfied that this is a fit case for ordering such service. Now therefore notice is hereby given to you under Order V Rule 20(1A) of the C.P.C. 1908 to appear before this Court either in person or by an agent duly instructed and able to answer all material question relating to the application on **31/03/2020 at 10.30 a.m.** failing which the application shall be heard and determined ex-parte.

Given under my hand and seal of this Court on this 25th day of February 2020.

Sd/- (**Sandeep S. Gawade**) Seal
Joint Mamlatdar Bardez I, Mapusa Goa

IN THE COURT OF JOINT MAMLATDAR-II OF SALCETE AT MARGAO

Case No. JM-II/C2/06/2019

1. Mukta Naik Adpaikar widow of Pandurang Naik adpaikar (since deceased) Herein represented by her legal heirs
a) Mrs. Shaila Naik, Resident of H.No. 15/184, Mestabhat, Margao-Goa
b) Mrs. Sonali Naik, Resident of H. No. 15/184, Mestabhat , Margao Goa
c) Mrs. Savitri Naik Near St. Joaquim Chapel, Borda, Margao-Goa.
..Applicants

V/S

1. Mr. Constancio Cruz and his wife Mrs. Margarette Cruz (Since deceased through leagl heirs)
a) Mrs. Mary Ann D'cruz b) Mr. Luis Joaquim D' cruz c) Ms. Sarah Maria D'cruz d) Mr. Mario D' Cruz (Since deceased through legal heirs) i) Mariana Constancio Cruz r/o Cruz Mansion, Margao-Goa 2. M/s Akar Creations Pvt. Ltd. Office at Alankar Building Malbhat, Margao-Goa, Duly registered by its director, Mr. Deepak Parbhakar Borkar, Residing at Indraprashta Building, Malbhat, Margao-Goa ...Opponents

To, The Respondents I (d) (i)

PUBLIC NOTICE

Whereas the above named applicant has made an application U/S section 15 and 16 of Goa Daman 86 Diu Mundkar (Protection from Eviction) Act 1975 inrespeel of surveyed under PT sheet No. 231 and chalta No. 251 of city survey Morgao Goa. (copy of which may be collected in the office of this Court on any working day during the working hours.)

And Whereas, the applicants has prayed for substitute service by publishing this notice in the local newspaper as the notices sent to opponents has been returned unnerved with postal remark "Not known". Therefore applicant moved An Application for substitute service and this Court has allowed the said request as this is a lit ease for ordering such service.

Now therefore, the notice is hereby given to you under order 5 rule 20 (1 A) of Civil Procedure Court 1908 to appear before this Court in person or by duly authorized pleader or Attorney on 13/4/2020 at 10.30 A.M. to give your say in support of your defence.

Take notice that in default in your appearance on the day above mentioned, the application will be heard and determined in your absence.

Given under my hand and seal of this Court on the 2nd day of March 2020.

Seal Sd/-
(Bhiku L. Gavas)
Joint Mamlatdar-II of Salcete

FORM A
PUBLIC ANNOUNCEMENT

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF LOTUS INN PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of corporate debtor	LOTUS INN PRIVATE LIMITED
2	Date of incorporation of corporate debtor	07/04/2011
3	Authority under which corporate debtor is incorporated / registered	RoC-Goa
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101GA2011PTC006649
5	Address of the registered office and principal office (if any) of corporate debtor	108/9 MADHAV CHAMBERS, MALBHAT MARGAO GA 403601 IN
6	Insolvency commencement date in respect of corporate debtor	03/03/2020 (Order received by email on 11/03/2020 by Interim Resolution Professional)
7	Estimated date of closure of insolvency resolution process	30/08/2020(i.e.180days from Insolvency Commencement Date i.e. 03/03/2020)
8	Name and registration number of the insolvency professional acting as interim resolution professional	CS Anish Gupta Registration No: IBBI/IPA-002/IP-N00285/2017-18/10843
9	Address and e-mail of the interim resolution professional, as registered with the Board	413, Autumn Grove,Lokhandwala,Kandivali East Mumbai-400101. Email:anish@csanishgupta.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	413, Autumn Grove,Lokhandwala,Kandivali East, Mumbai-400101. Mobile No: 9821099720 Email:agirp05@gmail.com
11	Last date for submission of claims	25/03/2020 (i.e.14days from the date of receipt of order to the Interim Resolution Professional.)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) NA
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not yet identified.
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: http://www.ibbi.gov.in/downloadform.html As in 10 above, Please refer Note no. 1 for applicable form.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Lotus Inn Private Limited** on 03/03/2020.

The creditors of **Lotus Inn Private Limited** are hereby called upon to submit their claims with proof on or before **25/03/2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA – Not applicable.

Note 1:- The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms:-
Form B - for claims by Operational Creditors except Workmen and Employees.
Form C-for claims by Financial Creditors
Form CA – Claim from Financial Creditors in a class
Form D-for claims by workmen and Employees.
Form E- for claims by Authorized Representatives of Workmen and Employees.
Form F- for claims by Creditors other than Financial Creditors and Operational Creditors

Please submit a copy of the duly completed forms to the attention of the IRP through electronic means at agirp05@gmail.comor physically at the address mentioned below kindly also submit relevant documentary proof in support of your claims.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11/03/2020
Place: Goa

Sd/-
Anish Gupta
Interim Resolution Professional

PUBLIC NOTICE

Be ~~it known to the public~~ that my client intends to purchase the plot No. 1 admeasuring an area of 244 square meters, forming part of the property known "DEUS BOTWADENTIL" also known as "BHATWADY" situated at village Mayem with house, belonging to Mr. Diptesh Sadanand Durbhatkar and Mrs. Pramila Diptesh Durbhatkar, residing at house No. 143/1, Tari Wada, Ecoxim, Betim Bardez Taluka Goa, better described herein below in scheduling of the plot.

SCHEDULE OF THE PLOT

~~All that plot no. 1 admeasuri~~ng an area of 244 square meters forming part of the property known "DEUS BOTWADENTIL" also known as "BHATWADY" situated at Village Mayem, within the territorial Jurisdiction or Village Panchayat or Mayem-Vaiguinimi. Taluka and Sub-District of Bicholim. North Goa District. State of Goa, described in Land Registration Office Bicholim under No. 2799 at Folio 46v or Book B-33 and presently surveyed under survey No. 157/4-A of Village Mayem along with the residential house bearing No. 380/76 existing therein and the said plot bounded to the east by survey No.157/5, to the west by survey No 157/8. to the north by plot No.2 and to the south by road passing from Mayem to Bicholim.

And any person or persons, Bank or entity having any right or interest, title. share or claim by way of sale, gift, exchange, bequest, mortgage, lease hold rights, licence, tenancy, inheritance or any other encumbrance in or over the said plot and/or has any objection to such sale, should make the same known in writing giving details and copies of documents in support of the claim and/or objection to the undersigned at the address given below within 7 (seven) days from the publication of this notice, failing which it shall he deemed that there are no claims from any one to the proposed sale and my client shall thereafter be free to complete the sale without reference to any such right/objections, if any, which will be treated as waived.

11/03/2020
Bicholim-Goa

Sd/-
Shri. Santosh L. Fadte
Advocate
3 & 5, 1st Floor, Paul Tower, Bicholim-Goa
Mob: 9422643090
Seal

No. 5/ISLR/DEM/01/2020
Government of Goa
Office of the Superintendent of Survey & Land Records, Margao Goa.
Dated:- 06/03/2020

To
1. Sebastiana Fernandes e Alphonso r/o. H. No. 260/C, Baga, Talaulim, Salcete Goa
............Applicant

V/s

1. Sara Jose Azavedo 2. Viberto Santana Citino De Mascarenhas 3. Freddy Gonsalves 4. Alfredo Da Silva alias Alfred Da Silva 5. Belinda Epifanio Silva alias Belinda Epifanio Da Silva 6. Wallace Antonio Jude Tomas Rebello 7. Ruth Caldeira e Rebello 8. Wesseslau Francisco Salvador Afonso Sucorro Furtado Wulgo Wenceslau Furtado 9. Cirla Berta Furtado 10. Rhudaynath Haldankar 11. Joe Francis Fernandes 12. Vita Jordan Fernandes 13. Piedade Daniel Pires 14. Shivsharan Irappahonnur 15. Alfred Pires 16. Charless Bhangari 17. Antonio Conceicao, Carvalho 18. Francis Thaddeu Pereira 19. Mexico Fernandes alias Mexica Pereira 20. Jose Carmo Coutinho da Rosario
.........Respondent

PUBLIC NOTICE

Whereas the Deputy Collector & S.D.O., Margao has ordered in case No: LRC/DEM/01/Talaulim/2018/134 dated 18/12/2019 to demarcate the property surveyed under Survey Nos. **272/1-B** of **Telaulim** village of Salcete Taluka.

And whereas Notice to the respondents were sent by Registered A.D. and some of the notices have been returned un-served with the postal remark "Unclaimed"

And whereas the applicants prayed in their application dated 18/02/2020 to this office for substitute service of notice by publishing in local newspaper.

And whereas I am satisfied that this is a fit case for such publication.

Notice is therefore given to the adjoining holders/ legal heirs that **Smt. Shilpa G. Dessai** Field Surveyor of this office is deputed to carry out the said Demarcation on **28/04/2020** at 10.30 am onwards.

You are therefore required to remain present on site in person or duly authorizes agent on the above mentioned date and time, failing to do so, the work will be carried out in your absence.

Given under my hand and seal of this office on this 6th day of March, 2020.

SEAL Sd/-
(Savio C. Silveira)
Inspector of Survey & Land Records
Margao Goa

BEFORE THE JT.MAMLATDAR-II OF MORMUGAO TALUKA AT VASCO DA GAMA, GOA.

1. Mut. Case No. 16647/Arossim/2020.

1. Mrs. Josefina Rodrigues e Fernandes alias Josefina Fernandes alias Josefina Rodrigues & Mr. Remedios Francisco Fernandes both r/o. Falwaddo, Arossim, P.O. Cansaulim, Goa.
....Applicants

V/s

1. Estanislau D. Souza,-. 2. Fr. Joao Cruz Zeferrino De Souza ,-. 3. Mr. Antonio Belarmino Agnelo de Souza,-. 4. Mr. Henrique Fernandes alias Eric Fernandes,-. 5. Mr. Jose Fernandes,-. 6. Mr. Mario Fernandes,-. 7. Mr. Thomas Vilanova De Souza,-. 8. Mrs. Bela Gonsalves e Fernandes alias Bela Gonsalvesa alias Bela Fernandes,-. 9. Mrs. Natalina Pereira e Fernandes alias Ntalina Fernandes alias Natalina Pereira,-. 10. Mrs. Ritina Lobo e Fernandes alias Ritina Fernandes alias Ritina Lobo,-.
....Opponents

PUBLIC NOTICE

To, all the Opponents/Legal heirs / any other interested parties.

The applicants Mrs. Josefina Rodrigues e Fernandes alias Josefina Fernandes alias Josefina Rodrigues and Mr. Remedios Francisco Fernandes both r/o. Falwaddo, Arossim, P.O. Cansaulim, Goa have requested in their mutation application to include their names in the accupant's column as occupants after deleting the name of existing occupant, Estnislau D. Souza as they had purchased entire property admeasuring an area of 150 sq. mts., under survey No. 18/39 of village Arossim of Mormugao Taluka. The right acquired by virtue of Deeds of Sale registered under No. 1042 at pages 1 to 17 of Book No. I Volume No. 989 dated 25/08/2009 and registered under No. MOR-BK1-00009-2015 dated 02/01/2015 both executed before the Sub-Registrar of Mormugao Taluka.

And whereas notices in form No. X sent to the co-owners/interested parties by registered A. D. post were returned unserved by the Postal Authorities with their remarks, "Insufficient Addresses/Not Known/Left/Expired/Unclaimed return to sender".

And whereas the applicant vide her application dated 19/11/2019 inwarded on 07/02/2020 has requested the unserved co-owners/intersted parties, if any be served by substitute service by way of publication of notice in the local daily newspaper.

And whereas, I am satisfied this is a fit case for ordering such service.

Now therefore notice is hereby given to the above mentioned parties under Order-V, Rule 20(1)A of Civil Procedure Code and they are hereby called upon to file their claims, objections, if any, before me in person or through their duly authorized agents within **15 days** from the said publication of notice.

Take note that incase the claims and objections are not received by me as aforesaid. It will presumed that you have no objections to the mutation and the same shall be finalized in your absence.

Place: Vasco da Gama.
Date: 21/02/2020.

SEAL Sd/-
(Ravishekhar Nipanikar)
Jt.Mamlatdar-II of Mormugao Taluka, Vasco da Gama, Goa.

BEFORE THE MAMLATDAR/Jt. MAMLATDAR OF SALCETE AT MARGAO,GOA.

Case No. MUT/80409/Talaulim/2019

Lona Victoria Do Carmo Souza e Fernandes Alias Lona Victoria Do Carmo Coutinho, R/o. H. No. 341/C, Near Mount Carmel Chapel, 1st Ward Bairo Primeiro, Telaulim-Navelim, Salcete-Goa.
...Applicants

V/s

1. Collin Irene Coutinho 2. Deeda Coutinho 3. Felizarda Lizarda De Perpetua Socorro Ferrao alias Filizarda Coutinho 4. Jasmine Christina Rodrigues e Coutinho 5. Julio Justino Ferrao 6. Maria Da Carlota Wallet Coutinho 7. Matheus Das Neves Cardozo 8. Filip Nary Donate Coutinho
....Respondents

To,
The abovenamed respondents/legal heirs,

PUBLIC NOTICE

WHEREAS, the abovenamed Applicant vide application dated **03.10.2019** filed u/s 96 of the Land Revenue Code,1968 has prayed for mutation in Survey records at Survey holding No. & Sub. Div. No. **326/6 of** Village **Talaulim** of Salcete Taluka, South District, State of Goa, requested to include her name as Co-occupant by virtue of Deed of Gift under Book-1 Documnet Reg. No. MGO-1-2165-2019. Dt. 09/08/2019.

AND WHEREAS, the notices in Form X was served to all the interested parties by registered A. D., however some of the notices could not be served and returned unserved to the sender with postal remark expired, incomplete address, house locked and not known.

AND WHEREAS, the aforesaid applicant by application dated **03/02/2020** has prayed for substitute service by means of publication in the local daily newspaper under order V rule 20(1A) of the C.P.C 1908. As the applicant has submitted that she is not aware about the correct addresses of the respondents/ their heirs if any for effecting personal service of the notice and prayed to serve notice by way of publication in the local newspaper. Whereas I am satisfied that this is a fit case for such a publication.

NOW THEREFORE, all the interested parties are hereby given notice of the said mutation entry and called upon to file their objection if any to the mutation entry in the office of Mamlatdar/Jt. Mamlatdar of Salcete within fifteen days from the date of publication of this notice alongwith material /documentary evidence on which you rely upon in person or through authorized agent, failing which deem fit action under relevant provision of the Goa, Daman & Diu Land Revenue Code,1968 will be taken in your absence.

Given under my hand & seal on this **20th day of February, 2020.**

SEAL Sd/-
Mamlatdar/Jt. Mamlatdar of Salcete, Margao, Goa.

BEFORE THE MAMLATDAR/Jt-MAMLATDAR OF SALCETE AT MARGAO, GOA.

Case No. MUT/81332/Benaulim /2020

1. Anthony Menino Nigel Alcasoas 2. Elma Priscilla Estibeiro alias Elma Estibeiro R/o. H. No, 862, Gogal, Margao, Salcete, Goa
...Applicants

V/s

1. Agusta Mrinalini Alcacos 2. Anil Peter Rebello 3. Blasco William Pereira 4. Clifford Roland Morais 5. Desmond D'Souza 6. Fatima Braganza alias Fatima D'Souza 7. Jenifer Travasso 8. Melita Filomena Pereira Alcasoas 9. Nirmala Fatima Pereira Alcacos alias Nirmala Fatima Pereira Alcasoas 10. Nitasha Gracy Pereira Alcacos alias Nitasha Gracy Pereira Alcasoas 11. Selby Anson Mascarenhas alias Seloi Anson Mascarenhas 12. Terezinha Fernandes Pereira 13. Victor Nicholas Coelho
....Respondents

To,
The abovenamed respondents/ legal heirs

PUBLIC NOTICE

WHEREAS, the abovenamed Applicants vide application dated **09/12/2019** filed u/s 96 of the Land Revenue Code, 1968 has prayed for mutation in Survey records at Survey holding No. & Sub. Div. No. **72/32** of Village **Betalbatim** of Salcete Taluka, South District, State of Goa, requested to include their names as Co-occupants after deleting the name of Melita Filomena Pereira Alcasoas from Occupant column by virtue of **Court order passed by the Civil Judge Senior Div. at Margao under Special Inventory Proceedings No. 31/2017/III dtd. 03/07/2019.**

AND WHEREAS, the notices in Form X was served to all the interested parties by registered A. D., however some of the notices could not be served and returned unserved to the sender with postal remark expired, incomplete address, house locked and not known.

AND WHEREAS, the aforesaid applicant by application dated **04/02/2020** has prayed for substitute service by means of publication in the local daily newspaper under order V rule 20(1A) of the C. P. C. 1908. As the applicants has submitted that he is not aware about the correct addresses of the respondents/ their heirs if any for effecting personal service of the notice and prayed to serve notice by way of publication in the local newspaper. Whereas I am satisfied that this is a fit case for such a publication.

NOW THEREFORE, all the interested parties are hereby given notice of the said mutation entry and called upon to file their objection if any to the mutation entry in the office of Mamlatdar/Jt. Mamlatdar of Salcete within fifteen days from the date of publication of this notice alongwith material/ documentary evidence on which you rely upon in person or through authorized agent, failing which deem fit action under relevant provision of the Goa, Daman & Diu Land Revenue Code, 1968 will be taken in your absence.

Given under my hand & seal on this **13th day of February, 2020.**

SEAL Sd/-
Mamlatdar/Jt- Mamlatdar Salcete Margao, Goa

कार्पोरेशन बैंक Corporation Bank

(A Govt. of India Enterprise)

Bastora Branch (0235), H.No. 72/1F, Boa Vista, Bastora, P.O.- Mapuca Goa - 403507
Phone : 0832 – 2260856, 2260126 E-mail : cb235@corpbank.co.in

DEMAND NOTICE

1. The Borrowers 1. (a) Mr. MANUEL RODRIGUES & 1(b) Mrs. JOYCE FURTADO both residing at - Flat # 3-C5-F1, Prudencial Paradise, Acoi, Nr. Peddem Ground, Mapusa, Goa -403507.

Dear Sir,

Notice dt. 02-Mar-2020 issued to you u/s 13(2) of The Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 by BASTORA branch/me, the Authorised Officer, was sent to you calling upon to repay the dues in your loan account/s with us at your last known address could not be served. Therefore, the contents of the said demand notice are being published in this newspaper.

The credit facilities/loan facilities availed by you have been classified as **NPA on 08-Feb-2020.** You have executed loan documents while availing the facilities and created security interest in the following assets:

EMG OF SHOP NO. 13, BUILTUP AREA 22 SQ.MTR, GROUND FLOOR, "BRAGANZA APARTMENTS" AT ANGOD, MAPUSA, BARDEZ, NORTH GOA, GOA.

The particulars of dues is as under:

Nature of Limit	Outstanding Balance including undebited interest
CMORT (Corp Mortgage) 560566000040910	Rs.16,90,184/
Total	Rs.16,90,184/-

Therefore, you, No.1, as borrower, in terms of the aforesaid notice have been called upon to pay the aforesaid sum of Rs.16,90,184/- together with future interest thereon at the rate of 15.30% p.a. compounded with monthly rests and cost of notice to the Bank within 60 days from the date of this publication. That on your failure to comply therewith we, the secured creditor, shall be entitled to exercise all or any of the rights under Section 13(4) of the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002.

In terms of Section 13(13) of the Act you shall not transfer the secured assets aforesaid from the date of receipt of the notice without Bank's prior consent.

Yours Faithfully
[-Sd-]
[Authorized Officer], Secured Creditor

कार्पोरेशन बैंक Corporation Bank

(A Govt. of India Enterprise)

Bastora Branch (0235), H.No. 72/1F, Boa Vista, Bastora, P.O.- Mapuca Goa - 403507
Phone : 0832 – 2260856, 2260126 E-mail : cb235@corpbank.co.in

DEMAND NOTICE

1. The Borrowers 1(a) Mr.MANUEL RODRIGUES & 1(b) Mrs.JOYCE FURTADO both residing at - Flat # 3-C5-F1, Prudencial Paradise, Acoi, Nr. Peddem Ground, Mapusa, Goa -403507.

1(c) Mr. MARSHAL RODRIGUES & 1(d) Mrs.PERPETUAL RODRIGUES both residing at - A/2, Gracinda Apts, Nr. Asilo Hospital, Raj Vaddo, Mapusa, Goa – 403507.

Dear Sir,

Notice dt. **02-Mar-2020** issued to you **u/s 13(2) of The Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 by BASTORA** branch/me, the Authorised Officer, was sent to you calling upon to repay the dues in your loan account/s with us at your last known address could not be served. Therefore, the contents of the said demand notice are being published in this newspaper.

The credit facilities/loan facilities availed by you have been classified as **NPA on 08-Feb-2020.** You have executed loan documents while availing the facilities and created security interest in the following assets:

EMG OF FLAT NO. 3-C5-F1 HAVING SUPER BUP AREA OF 116 SQ.MTR (INCLUDING THE INCIDENCE OF STAIRCASE, LIFT AND PASSAGE) ON THE 1ST FLOOR IN BUILDING NO. 3-C5 OF "PRUDENTIAL PARADISE" AT ACOI, MAPUSA, BARDEZ, NORTH GOA, GOA.

The particulars of dues is as under:

Nature of Limit	Outstanding Balance including undebited interest
CMORT (Corp Mortgage) 560566001711389	Rs.23,89,638/-
Total	Rs.23,89,638/-

Therefore, you, No.1, as borrower, in terms of the aforesaid notice have been called upon to pay the aforesaid sum of **Rs.23,89,638/-** together with future interest thereon at the rate of 15.30% p.a. compounded with monthly rests and cost of notice to the Bank within 60 days from the date of this publication. That on your failure to comply therewith we, the secured creditor, shall be entitled to exercise all or any of the rights under Section 13(4) of the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act 2002.

In terms of **Section 13(13) of the Act you shall not transfer the secured assets** aforesaid from the date of receipt of the notice without Bank's prior consent.

Yours Faithfully
[-Sd-]
[Authorized Officer], Secured Creditor

SARASWAT CO-OP. BANK LTD.

Saraswat Bank

(Multi-State Scheduled Bank)
Zone V: Mustifund Saunstha Bldg., Dr. Dada Vaidya Road, Panjim, Goa 403 001.
Tel. No. 0832 2430907 / 0832 2422151 Fax: 0832 2431804

E-AUCTION SALE NOTICE

(Auction Sale/bidding would be conducted only through website https://sarfaesi.auctiontiger.net)

SALE OF IMMOVABLE ASSETS CHARGED TO THE BANK UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST (SARFAESI) ACT, 2002.

Pursuant to Demand Notice issued u/s 13(2), the undersigned as Authorized Officer of Saraswat Co-op. Bank Ltd. has taken over possession of the following assets u/s 13(4) of the SARFAESI Act. Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged assets in the below mentioned case for realisation of Bank's dues will be held on **"AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WITHOUT RECOURSE"** as specified hereunder:

Sr. No.	Name of Borrower, Co-Borrower, Guarantor/Mortgager, Legal Heir (if applicable)	A. Date of Notice B. Possession Type/Date C. Demand Amount	Description of Assets	I.Reserve Price II. EMD III. Bid increment Amount	Date / Time of Inspection	Last date / time for EMD & KYC submission	Date / Time of E-Auction
1.	**Borrower :** 1. M/s A.M. Associates **Partners/ Guarantors/Mortgagers** 1. Mr. Anand Timappa Vadar 2. Mr. Manjunath Timappa Vadar 3. Mr. Murthy Mugesh Dewar 4. Mrs. Aachal Anand Vadar	02.07.2016 Physical / 27.03.2018 Rs. 20,73,538.17 as on 30.06.2016 with further interest thereon.	Flat No. S-6, 2nd Floor, Curchorem Trade Centre, Curchorem, Savordem, Goa.[Admeasuring area of 81.67 sq. mtrs.] owned by Mr. Anand Timappa Vadar	Rs.22.00 Lac Rs.5.50 Lac Rs.0.50 Lac	21.03.2020 11.00 a.m. to 2.00 p.m.	24.03.2020 upto 5.00 p.m.	27.03.2020 1.30 p.m. to 3.30 p.m.

***With further interest as applicable, incidental expenses, costs, charge etc. incurred till the date of payment and /or realization.**

The auction will be conducted through the Bank's approved service provider M/s e-Procurement Technologies limited (Auction Tiger). Bid form, Terms & Conditions of the said Sale/Auction, and procedure of submission of Bid/Offer, are available from their website at **https://sarfaesi.auctiontiger.net**

STATUTORY NOTICE AS PER RULE 8(6) of SARFAESI ACT, 2002

This notice also be considered as a notice to the Borrower/s, Co-Borrower/s, Guarantors & Mortgagors of the said loan, to pay the dues in full before the date of sale, failing which the property will be sold on the above mentioned Auction date.

Date: 12.03.2020
Place: Panjim

Sd/-
AUTHORISED OFFICER
Saraswat Co-op Bank Ltd.

epaper.thegoan.net

> पुढे गैरसमज नको म्हणून आधीच सांगतो हे पत्र लिहिताना मी रामकृष्णाचे वकिली पत्र घेतलेले नाही. माझ्यासाठी माझ्यासाठी तो सध्यातरी कायद्याच्या दृष्टिकोनातून एक आरोपी आहे, जसे नथुराम गोडसे कायद्याने एक खुनी म्हणूनच पाहतो तसेच.

वेलिंगकरसरांना खुलं पत्र

■ डॉ. मधू सगुण गावडे घोडकिरेकर, कुंकळ्ये-म्हार्दोळ

वेलिंगकर सर, आपण माझ्या अतिआदरणीय लोकांच्या लिस्टमध्ये अगदी वरच्या क्रमांकाचे, फेसबुकवर आम्ही एकमेकांचे 'फेसबुक मित्र' आहोत. आपण फेसबुकवर वैचारिक पोस्ट टाकता, आम्ही कधी कधी "लाईक" करतो. ज्यांनी ज्यांनी रामकृष्ण जल्मी विरुद्ध तक्रारी केल्या ते सगळेच आपले फेसबुक मित्र आहात. त्यामुळे कथित परशुराम अपमान प्रकरणाची अपडेट आम्हाला "सबसे तेज" मिळत होती. भाजपने त्यांचं जाहीर कौतुक नाही केलं पण आपण त्यांचं जाहीर कौतुक फेसबुकवरून केलं. तडकाफडकी निलंबनाची शिफारस करणारा आदेश जारी केला अन आपण त्याबद्दल सरकारचे (कधी नव्हे ते) अभिनंदन केले. आपण अभिनंदन करताच आपल्या फेसबुकमित्रांनी जल्मी रस्त्यावर आला व आनंदात शाळेत जागा खाली झालीय, अर्ज करा अशी शाळेव्यवतीने फुकट जाहिरात जारी केली. अशाच एका पोस्टमध्ये आपण डॉ. नंदकुमार कामत यांचा दैनिक 'गोवन वार्ता'मध्ये प्रसिद्ध झालेला लेख वाचण्याचं आवाहन केलं तसेच डॉ . नंदकुमार कामतांचे या लेखाबद्दल आभारही मानले. आपण कौतुक केले म्हटल्यावर तो लेख नक्कीच चांगला असणार म्हणून तो लेख मी वाचला. मला तो आवडला. त्यांनी लेखातले "हिंदूंमध्ये फूट पाडण्यासाठी हिंदूंचा वापर नको" हे आवाहनच मला आवडले. मी तत्काळ याविषयी माझा अभिप्राय आपल्या फेसबुकवर टाकणार होतो पण आपल्या अकाउंटवर तसा पर्याय मला मिळाला नाही, म्हणून आपल्यास हे खुले पत्र. (तसे इंग्रजी वर्तमानपत्रात दोनतीन लेख व वार्तामध्ये मोहनदास लोलयेकरांची प्रतिक्रिया आली होती पण त्यांचा उल्लेख आपल्या पोस्टमध्ये नाही, बहुदा वाचले नसावे). तसे वर्तमानपत्रातून खुलं पत्र लिहिण्याचा हा पहिलाच प्रकार नव्हे.

मनोहरभाई पहिल्यांदाच मुख्यमंत्री झाले तेव्हा डॉ. नंदकुमार कामतांनी पणजीतील वृक्षतोडीविषयी भाईना टीकात्मक खुलं पत्र लिहिल होतं. भाईनी त्या पत्रातील टीकात्मक मुद्दे सकारात्मकपणे घेतले. माझ्या या पत्रातील मुद्देही आपण भाईप्रमाणेच सकारात्मकदृष्ट्या घ्याल असा माझा विश्वास आहे. सर, आपण एका पोस्टमध्ये परशुराम अपमान प्रकाराने गोव्यातला हिंदू जागा झाला असं म्हटलं आहे. मला हे आपलं विधान तंतोतंत पटलं. खरंच या प्रकरणावरून आमच्या युवा पिढीने सोशल मीडियावर हर हर करत जो शिमगा घातला ना तो पाहून माझ्यातला हिंदू जागा झाला अन मी अस्वस्थही झालो. सोशल मीडियाच्या वर्चुअल जगाला खरं जग मानणाऱ्या आमच्या युवा पिढीला आम्ही वेळीच आवरलं नाही तर हिंदू हिंदूमध्येच पुढे कधीतरी या सोशल मीडियामुळे हिंदू फाटाफुटीचे महाभारत घडेल. मिळेल ते मिळेल तिथे "व्हायरल" करण्याचा जो "व्हायरस" या पिढीला लागलाय ना तो "करोना व्हायरस" पेक्षाही भयंकर आहे. इथे जाणत्यांनी गांधारीप्रमाणे पट्टी बांधून त्यांच्याकडे न लक्ष देण्याचे पाप केलं ना तर भविष्यात घडणाऱ्या महाभारताला आम्ही सगळेच जाणतेच जबाबदार असू.

युवा पिढीचे चांगल्यासाठी जाहीर कौतुक करावेच पण सळसळत्या रक्ताच्या भरात क्षणापुरतं बरोबर तरी दूरगामी वाईट परिणाम घडेल अशी चूक घडत असेल तर जाणत्यांनी त्यांना समज द्यावी असं मला मनापासून वाटतं. परशुराम अपमान प्रकरण मी कसं पाहतो ते आधी सांगतो. थंडीसाठी आपण शेकोटी पेटवतो . उब मिळण्याइतका विस्तव होण्यासाठी फुंकर मारावी लागते. फुंकर मारणाऱ्यांची अपेक्षा तेवढीच असते. आपण तेथून जाण्यापूर्वी शेकोटीचा विस्तव विझवला नाही तर त्या विस्तवाचा वणवा होऊन सगळंच जळून खाक होईल याची जाणीव असावी लागते. येथेही असंच झालं. सीएएवाल्यांनी शेकोटी पेटवली पण रामकृष्णाची जीभ आयत्यावेळी घसरली अन शेकोटीचं कोलित या बाजूच्या युवकांच्या हाती आले. त्यांनी त्या संधीचं कायदेशीरपणे सोनं केलं. वरिष्ठ त्यांचे जाहीर कौतुक करण्यात गुंतले तर ते विजयी युवा विजयोत्सवात. आमची भाजत आलेली पोळी हातची गेली म्हणत सीएएवाले शेकोटी टाकून गेले. आता हा विस्तव कुणी विझवणार नाही कारण हे म्हणणार आग त्यांनी लावलीय, आम्ही का विझवू, ते म्हणणार तिथे आमचे आता काम नाही. परिणामी हा विस्तव जिवंत राहील. सोयीनुसार जो तो तिला फुंकर घालणार. पुढे कधी आणखी एखाद्या वादाचा वारा त्याला भिडला की या विस्तव वणवा झालाच म्हणून समजा आज या शेकोटीचा विस्तव धुमसतो आहे.. मला भीती वाटते ही की या आगीचा पुढे वणवा झाला तर दोन्ही बाजूला जळणारे हिंदूंच असणार.

नेणत्यांना कळत नाही पण जाणत्यांनी त्यांना समजावे असे काल्पनिक कथा ऐकताना मनात म्हणतो पण प्रत्यक्षात आपण वेगळं वागतो हे आम्हा हिंदूंचे पिढीजात दुर्दैव आहे. हे पत्र पुढे गैरसमज नको म्हणून आधीच सांगतो हे पत्र लिहिताना मी रामकृष्णाचे वकिली पत्र घेतलेले नाही. माझ्यासाठी तो सध्यातरी कायद्याच्या दृष्टिकोनातून एक आरोपी आहे. जसे नथुराम गोडसे कायद्याने एक खुनी म्हणूनच पाहतो तसेच. आता गोडसेच्या कृत्याचे वैचारिक समर्थन करणारे आहेत तसे जल्मीच्या कृत्याचे समर्थन करणारे असतील. त्याचे कृत्य कायदेशीर की बेकायदेशीर हे न्यायालयाला ठरवू दे. जल्मीविरुद्ध तक्रार करणाऱ्या एका तक्रारदाराच्या फेसबुकची लावलेली 'टेगलाईन' अगदी सूचक अशी आहे. जिंकलो तर इतिहास आणि नाही जिंकलो तर इतिहास झालाच पाहिजे. खरंच सांगतो असंच होईल, कुणीही जिंकू, या खटल्यात हरणारा हिंदूच असणार हे नक्की. कसं ते सांगतो. दोन वेगवेगळया उच्चं न्यायालयाचे निर्णय आहेत, जेथे न्यायाधीश म्हणतात, एका हिंदूने अनवधानाने हिंदू देवतांबाबत भावना दुखावण्यासारखे वर्तन केल्यास तो शिक्षा देण्याइतका गुन्हा ठरत नाही. अटक झाली म्हणजे स्वर्ग गाठला या थाटात सोशल मीडियावर 'चीअर अप' करणाऱ्या आमच्या युवकांना हे कुठं माहीत आहे? कायद्याचे अर्धवट ज्ञान घातक हे उगाच म्हणत नाही. आता या निर्णयाला बगल देऊन हा खटला तक्रारदार पक्षाला व सरकारी पक्षकाराला हा खटला जिंकायचा असेल तर मी सोपा उपाय सांगतो, जल्मी हा हिंदू नाही हे न्यायालयाला सप्रमाण पटवून द्यायचं. आदिवासीबाबत कधी न्यायालय म्हणतं तर कधी आमच्या जमातीतील शिकून संशोधन करणारेही म्हणतात की, आदिवासी हे हिंदू येथे येण्याआधीचे, हिंदू संस्कृती आम्ही नंतर स्वीकारली. माझ्यासारखा या वादात पडत नाही कारण मागची पुराण उचलण्यापेक्षा हिंदू म्हणून आहे तसे गुण्यागोविंदानं राहणे मला पसंत आहे. आता हर हर वाल्यांनी न्यायालयात रामकृष्ण जल्मी हा आदिवासी समाजातला, आदिवासी समाज म्हणजे हिंदू नव्हे असे न्यायालयास सप्रमाण पटवून दिलं तर रामकृष्ण जल्मी बिगरहिंदू ठरेल अन बिगरहिंदूंनी देवतावर अपमानास्पद वक्तव्य केलं हे सिद्ध केल्यास तीन वर्षांचा तुरुंगवास हा ठरलेला आहेच. प्रश्न हा आहे की रामकृष्णला अटक झाली म्हणून सोशल मीडियावर सेलेब्रेट करणाऱ्यांना न्यायिक मुद्यांची माहिती आहे का ? माहीत नसेल तर त्यांच्या कायद्यांचे अज्ञान उघडे होईल आणि माहीत असून जर ही तक्रार केली असेल तर तो त्यांचा हेतू हिंदू विभाजनाचा होता, एकजूटीचा नव्हे असाच होतो. मला कोणाच्याही हेतूवर संशय घेण्याचं हक्क नाही आणि तो मी घेतलेलाही नाही हे आताच नमूद करतो. आपण येथे लक्षात घेतले पाहिजे. सर, खेदाने सांगावे लागते, की आम्ही हिंदू एकजुटीच्या बाता मारल्या तरी जेव्हा अशी प्रकरणे पुढे जेव्हा सोशल मीडियावर येतील तेव्हा वरच्या जातीचे युवक विरुद्ध इतर असं विभाजन होणारच. कदाचित आपल्याही लक्षात आलेलं नसेल पण डोळसपणे पाहिल्यास ते चक्कपणे दिसते.

आपण स्वत: शिक्षक असताना सेंट फ्रान्सिस झेवियरबद्दल त्याने धर्मान्तरासाठी हिंदूंवर कसे अत्याचार केले हे जाहीरपणे बोलत होता. आपण त्यावेळी सांगितलेले मला पटले म्हणून मी त्या चर्चमध्ये पाय देत नाही. त्यांचे लोक त्याला देव मानतात, त्याच्या दंतकथाही सांगतात, आम्ही त्यावर विश्वास ठेवत नाही. तसेच परशुरामाबद्दल आदिवासींचे मत. आदिवासींच्याकडून सत्तांतरात परशुरामाच्या बाणाची दंतकथा आणली अशी आदिवासींची भावना आहे. हे पुस्तक स्वरूपात लिहिणारे बिगरआदिवासीच आहेत. सोशल मीडियावर "गोमन्तक भूमी आमच्या परशुरामाचीच आहे" असे पोस्ट करणारे जणू काही संपूर्ण गोयच्या एक चौदाच्या उताऱ्यात जमिनीच्या मालक या कलमात भगवान परशुरामाचे नाव नोंदलं होतं किंवा आहे अशा थाटात आरोळ्या ठोकत आहेत. हे चिथावणीखोर पोस्ट टाकणाऱ्यांना कोणीतरी सांगायला हवे की आम्ही त्या पुराणातल्या परशुरामाच्या नावाने "वरचे व खालचे" म्हणून एकमेकात भांडत बसू तर तिथे "भायले " सगळ्याच सर्वे नम्बरामध्ये एका चौदाव्या उताऱ्यात त्याची व त्यांच्या पिलावळीची नाव पेरून मोकळे झालेले असणार. सर, पत्र संपवताना शेवटचा प्रश्न. आपल्याला मी नव्वदीच्या काळात पहिल्यांदा ऐकलं. ती बैठक रामकृष्ण जल्मी यांनीच आयोजित केली होती. तेव्हा ते प्रियोळातील अखिल भारतीय विद्यार्थी परिषदेचा कार्यकर्ता होता. म्हणजेच हिंदुत्वासाठी कधीतरी कामे केलं होत. आज त्याची जीभ घसरली म्हणून त्याची औरंगजेबासारखे धर्मांध होऊन कायद्याच्या बाहेर त्याची लाज काढावी, प्रशासनाची काठी धरून त्याला भिकेला पोहोचवावे ? अहो, विजय आपल्या बाजूने असताना जगज्जेता अलेक्झांडरने पराभूत पुरुला राजाच्या सन्मानाने वागवले अन भारतीयासाठी अलेक्झांडर जगज्जेता म्हणून नव्हे तर त्याचा या औदार्याने इतिहासप्रिय झाला. म्हणून सर, माझा प्रश्न असा आहे की आम्ही आमच्या नव्या पिढीला एकमेकांना जोडणारे असले ऐतिहासिक पुरावे देऊया की परशुरामासाख्या वादाचे सूत शोधून काढून नाग सापडल्या-गत एकमेकांबद्दल भीतीग्रस्त अविश्वासाचा विस्तव पिढ्यानं पिढ्या ढुंगसत ठेवूया? आपल्या उत्तराच्या प्रतीक्षेत ...

■■■

हिंदूंचे अस्तित्व टिकवण्यासाठी शौर्यजागरण करणे गरजेचे : पालन

महिलादिनानिमित्त वास्कोत हिंदू जनजागृतीतर्फे मार्गदर्शन

वास्को : देव, देश आणि धर्म आज संकटात आहे. हिंदू समाजावर विविध माध्यमांतून आघात होत आहेत. हिंदू समाजाचा आज अस्तित्वाचा प्रश्न निर्माण झालेला आहे. देव, देश आणि धर्म यांच्या रक्षणासाठी कृतिशील होणे ही काळाची गरज आहे. छत्रपती शिवाजी महाराज, महाराणा प्रताप, राणी लक्ष्मीबाई यांच्यासारख्या अनेकांच्या परंपरांचा हिंदूंना अभिमान आहे. आमचा प्रत्येक सैनिकच नव्हे, तर प्रत्येक नागरिकही शौर्य गाजवू शकतो, असे प्रतिपादन हिंदू जनजागृती समितीच्या वेदिका पालन यांनी केले.

हिंदू जनजागृती समितीने महिला-दिनानिमित्त हेडलँड - सडा येथील श्री लक्ष्मीनारायण देवालय सभागृहात आयोजित केलेल्या कार्यक्रमात त्या बोलत होत्या. पालन पुढे म्हणाल्या, भारतीयांमध्ये शौर्य गाजवण्याची परंपरा आहे; मात्र १८५७ नंतर समाजाला षंढ बनवण्याचे षड्‌यंत्र पद्धतशीरपणे राबवले गेले. प्रथम भारताचे तीन तुकडे करण्यात आले आणि आता भारताचे अनेक तुकडे करण्याचे षड्‌यंत्र राबवले जात आहे. नक्षलवाद, दहशतवाद, फुटीरतावाद, आदींनी देशभरात बस्तान बसवले आहे. भोंगळ धर्मनिरपेक्षता हिंदूंच्या मुळावर उठली आहे. 'सेक्युलरिझम'च्या नावाखाली हिंदूंवर केवळ अन्यायच केला जात आहे. अल्पसंख्याकांना संरक्षण देण्यासाठी देशात कायदे केले जातात आणि सवलती दिल्या जातात; मात्र बहुसंख्य हिंदू धर्मियांसाठी कोणतेही संरक्षण अथवा सवलती नाहीत. सूत्रसंचालन मृणाली शिंदे यांनी केले. यावेळी स्वरक्षण प्रात्यक्षिकांची एक ध्वनिफीत दाखवण्यात आली.

CHANGE OF NAME

I, **CECILIA DIAS**, H. No. 268, Deusa, Chicalim, South Goa 403711, hereby change my name from **CICILIA DIAS** to **CECILIA DIAS.** Hereafter in all my dealings & documents, I will be known by the name **CECILIA DIAS.**

Sandeep Ads

CHANGE OF NAME

I, **MRS. RAMALDINA AURELIANA DE SOUZA,** WIFE OF **MARIAN D'SOUZA,** RESIDENT OF H. NO. 26, RIVONA, ZAMBAULIM, SANGUEM-GOA, HEREBY DECLARE THAT I HAVE CHANGED MY NAME FROM **AURELIANA PHILIP D SOUZA** TO **MARIAN D'SOUZA, RESIDENT** OF H. NO. 26, RIVONA, ZAMBAULIM, SANGUEM-GOA. HEREINAFTER IN ALL MY DEALINGS AND DOCUMENTS I WILL BE KNOWN BY THE NAME **RAMALDINA AURELIANA DE SOUZA.**

CHANGE IN NAME

I, **SNEHLA BAGILGEKAR** Wife of No. 6497781Y, Rank - SEP **SANJAY BAGILGEKAR** serving with 429 COY ASC SUPPLY TYPE "A" and r/o Belgundi, Taluk - Belgaum and District - Belgaum , Pin - 591108 would like to change my name from **SNEHLA BAGILGEKAR to SNEHAL SANJAY BAGILGEKAR** vide Affidavit No.: B 657461, dated: 11.03.2020, before Adv. & Notary Utkarsh Verekar.

Hereafter in all my future dealing and documents I will be known by the name **SNEHAL SANJAY BAGILGEKAR.**

TRANSFER OF VEHICLE

I, **Shaikh Parvesh Adam** S/o *Late Adam Abdul Shaikh*, R/O HNo.151, Ward 5, Near Ashechem Moll, Nanus Sattari Goa hereby transfer the Honda Dio **bearing Reg. No: GA-04-K-7646 and Maruti Ertiga GA-04-E-1854** in my name. My father ***Late Adam Abdul Shaikh*** expired and if any objection for transfer of vehicle in my name may contact RTO office Bicholim within 15days of notice along with documentary proof.

Sd/-
Parvesh Shaikh

NOTICE

Office of the Civil Registrar-cum- Sub Registrar and Special Notary Salcete

Smt. Shobhana U Chodankar,Jt.Civil Registrar - cum- sub Registrar II and Special Notary in the said Judicial Division of Salcete, Margao.

In accordance with Section 346(11) of the Goa Succession Special Notaries and Inventory Proceedings Act 2012 it is hereby made public that by Deed of Succession dated 26/2/2020 duly recorded under Book No. 1674 at pages 70 reverse to seventy two of the office the following is recorded:

That on the 9/9/2008 at Manzo Verna, expired Agostinho Maria Fernandes also known as Agustinho Fernandes or Agostinho Fernandes, and on the 31/8/2008 expired his wife Francisca Rafaela Fernnades also known as Francisca Rafaela Barreto Fernandes, both intestate without executing any will or any other disposition of their last wish, leaving behind as their "Sole and Universal Heirs" their five children namely (one) Mrs. Celestina Violante Fernandes married to Mr. Damiao Rodrigues (two) Mr. Agnelo Tome Fernandes married to Mrs. Marcelina Mascarenhas (three) Mr. Jose Rosario Fernandes married to Mrs. Filomena Sebastiana Barreto (four) Mrs. Narcisa Piedade Fernandes married to Mr. Sebastiao Caitano Francisco Da Costa and (five) Mr. Rocky Martine Robert Fernandes married to Mrs. Carmeline Antonieta Joaquina Da Silva, there being no one else or no other person or Heir who in terms of Law of Succession in force in this State of Goa may prefer the estate left by the deceased person.

Place: Margao
Date: 11/3/2020

SEAL

Sd/-
(Shobhana U. Chodankar)
Jt.Civil Registrar-cum-Sub Registrar II and Special Notary Salcete, Margao

IN THE COURT OF THE DEPUTY COLLECTOR & SUB-DIVISIONAL OFFICER, QUEPEM-GOA.

Tel. No. 0832-2662241, Fax:0832-2664353
Email: sdm-quepem.goa@nic.in

Case No: A4/LRC/DEM/Quepem/01/2020/802

Ashley Associates, Through sole proprietor Ashley Joseph Lewis, office at 15, Ground floor, Prime harmony Airport road, Chicalim, Goa. ...Applicant

V/s

1. Inacio Colaco, 2. Dr. Rosemond Luciano Dsouza, 3. Dr. Neetha D Souza, 4. Ajit Choudhery, 5. Sandeep Achari, 6. Sebastiao Francisco Gonsalves, 7. Guruprasad Shrikant Kurtarkar, 8. Ulhas Datta Kalekar, 9. Erasmin Cleopatra Rodrigues, 10. Prim Lacerda, 11. Pam Sana Lacerda, 12. Gregorio Dias, 13. Cyrus Anthony Rodrigues, 14. Rocina Rodrigues, 15. Balcio Avio Rodrigues, 16. Kiran Bhosle, 17. Ramesh Babaji Shirodkar, 18. Marshall Anthony Fernandes, 19. Shubhajit Datta, 20. Kajal Harmakar alias Kajal Shubhajit Datta, 21. Domingos Agnelo Rodrigues, 22. Kajal Harmalkar alias Shubhajit Datta, 23. Prabhavathi Reuben, 24. Reubben Y, 25. Deepa Pikulkar, 26. Sarita Dinesh Raikar, 27. Dinesh Ramanth Raikar, 28. Vasudev Baburao Pai Kakodo, 29. Fatima Pereira e Fernandes, 30. Uday Kudalkar, 31. Nilesh Ashok Khobrekar, 32. Lingaraj Kattimani, 33. Daxata Tari, 34. Antonio Francisco Conrado Fernandes, 35. Avon Paulo Colaco, 36. Olwin Gomes, 37. Emina Dcosta, 38. Chetan Kumar Rao, 39. Kiran Wasudeo Deshkar, 40. Peter D Fernandes, 41. Dolly Diliciosa Fernandes, 42. Herculano D'Costa, 43. Remedios Menino Rodrigues, 44. Jocelin Barreto, 45. Suraj Prakash, 46. Smita Ajaykumar Shrivas, 47. Monohar Arunji Kawadkar, 48. Sharmila Abreu, 49. Joao Vincent DSilva, 50. Veronica Perpetua, 51. Jeanette Rodrigues, 52. Vaishali Clemente, 53. Rosa Joaquina Clemente, 54. Sakharam Damodar Parab, 55. Sandeep Naik Borkar, 56. Vincent Seby Gomes, 57. Rosario Colaco, 58. Agnelia Filomena Rodrigues, 59. Valeriano Rodrigues, 60. Jason Jose Fernandes, 61. Sallaudin Gaus Saheb, 62. N. Vijay Kumar Singh, 63. Ulhas D. Kalekar, 64. Smita Ajaykumar Shrivas, 65. Kalpak Maruti Arware, 66. Ashwini Kalpak Arware aias Ashwini Ashok Baadkar, 67. Nita Fernandes e Dcosta alias Nita Nichola Fernandes alias Nita Nicaela Fernandes, 68. Xavier Godinho, 69. Xavier Mathias, 70. Vasu Suresh Gurav, 71. Elfa Rodrigues, 72. Kaushambi Prashad, 73. Sarita Vasant Honavarkar, 74. Reena Sandesh Naik, 75. Pascoal A. Mascarenhas, 76. Ashish Ranjan, 77. Umesh Laxman Naik, 78. Maruti R. Bhat, 79. Fr. Roque Teodorio Gonsalves, 80. Reshma Krishna Varak, 81. Amey Naik, 82. Darwin Jerry Dcruz, 83. H.No. 13=Datta Ratno Kalekar (OR), 84. H.No. 76=house of Owners (OR), 85. H.A.=of owners (OR), 86. Krishna Yesu Velip, 87. Shanu Fondu Velip, 88. Nilu Babu Velip, 89. Sukdow Chandru Velip, 90. Mahadev Gopal Velip, 91. Shankar Gopal Velip, 92. Ganesh Gopal Velip, 93. Laximi Soptu Velip, 94. Babi Chandru Velip, 95. Sangtu Chandru Velip, 96. Arjun Chandru Velip, 97. H.N.7=Krishna Raghu Velip (OR), 98. H.N.2=Soptu Velip (OR), 99. H.N. 4=1) Shanu Shambu Velip (OR), 100. Anant Shankar Velip (OR), 101. H.No. 9= Arjun Raghu Velip (OR), 102. H.N.6=Nilu Gurguro Velip (OR), 103. H.N. 3= Vithal; Ganesh Velip(OR), 104. H.N.5=Fondu Giri Velip (OR), 105. Sada Ganesh Velip (OR), 106. Soptu Ganesh Velip, 107. Krishna Raghu Velip, 108. Fondu Giri Velip, 109. Ganesh Velip (368) (OR), 110. Bhikro Bhuto Velip, 111. H.N. 8, Datta Zingu Gaokar (OR), 112. H.N. 10, Bhikaro Bhuto Velip (OR), 113. H.N. Purush Devalya (OR), 114. Cowshed of=Bhikaro Bhute Velip, 115. House of= Paik Gaokar (OR), 116. Cowshed of=Mahadev Babu Gaokar (OR), 117. House of Mahadev Babu Gaokar (OR), 118. Balchandra Sakharam Nadkarni, 119. Cowshed of Sada Fal Dessai, 120. Communidade of Adnem, 121. Romeo D.Silva, 122. Surya P. Velip, 123. Amruthem Surya Velip, 124. Shankardas Khushali Gaonkar, 125. Shakuntala Shankardas Gaonkar, 126. Shashi Shankar Gaonkar, 127. Salu Shashi Gaonkar, 128. Khushali Shankar Gaonkar, 129. Laximi Khushali Gaonkar, 130. Paik Krishna Valip, 131. Jayem Paik Velip, 132. Shankar Padagatti, 133. Ganesh Fondu Velip, 134. H.N. 1 Jesu Nilu Gaokar(OR), 135. H.N. 2 Shankar Kurt Gaokar(OR), 136. Bhik Pauto Gaokar (OR), 137. Sonu Chandru Gaokar (OR), 138. Paik P (urso Velip(OR), 139. Paik Purso Velip(OR), 140. Sonu Chandru Gaokar (OR), 141. Shankar Kust Gaokar(OR), 142. Bhik Pauto Gaokar (OR), 143. Laxman Chandru Gaokar (OR), 144. Shankar Kusta Gaonkar(OR), 145. Guno Shantu Padiyar, 146. Vinayak Shree Real Estate(P) Ltd., 147. Subhash Kashinath Wadekar, 148. Ramappa Hadapad, 149. Teisy Mascarenhas, 150. Joaquim Rodrigues, 151. Victorino Mascarenhas, 152. Shrimati Shridhar Gaude, 153. Prabhakar Bhiku Dessai, 154. Ashok Yeshwant Rewale, 155. Frank Fernandes, 156. Freddy Piedade Fernandes, 157. Sumitra Gangaram Dodmani, 158. Temi Naik, 159. Navdeep Naik, 160. Priya Naik, 161. Prashant Chandrakant Velip, 162. Vithoba Tukaram Velip, 163. Ashok Shaba Velip, 164. Vithoba Shanu Velip, 165. Sushant Naik Mule, 166. Kusta Rama Velip, 167. Care taker of Cashew garden. .... Respondents

PUBLIC NOTICE

To,
To the above Respondents & their legal heirs if any

Whereas, the above name applicant has filed an application dated 9/1/2020 u/s 114 of Land Revenue Code, 1968 for Demarcation of the property surveyed under Survey No. **21/2** of Adnem village in Quepem taluka.

And whereas, notices sent to the above mentioned respondents by Register A.D.s, out of which some of the notices are returned to this court unserved.

Whereas, the applicant, vide application cum Affidavit cum application, prayed before this Court for Public Notice to be published in the local Newspapers as substitute service to the above respondents who have not been served with the notice.

And whereas I am satisfied that this is fit case for such publication, therefore notice is hereby given to the above Respondents and the legal heirs that the hearing is fixed **on 16/4/2020 at 3.00 p.m.** You are required to remain present in the Court on the above date and time to filed your objection, if any failing which the matter will be heard and decided your absence.

Given under my hand and seal of this Court on this 20th day of February, 2020.

SEAL

Sd/- **(Rohit Kadam)**
Deputy Collector & SDO,
Quepem-Goa.

Sandeep Ads

मडगाव येथे आज शिवजयंती उत्सव

प्रतिनिधी | गोवन वार्ता

मडगाव : गोमंत विद्या निकेतनच्या फोमेंतो ॲम्फीथिएटरमध्ये वार्षिक शिवजयंती उत्सव गुरुवार, १२ मार्च रोजी सायंकाळी ५ वाजता आयोजित करण्यात आलेला आहे. प्रमुख पाहुणे म्हणून डॉ. वरद सबनिस उपस्थित राहणार आहेत. सबनिस हे गोवा सरकारच्या पुरातत्व संचालनालयात सहाय्यक अधीक्षक पुरातत्व शास्त्रज्ञ म्हणून कार्यरत आहेत. याआधी शिशुपालगड, लाठी, ओरिसा, महाराष्ट्रातील जुन्नर येथील उत्थनन प्रकल्पापत सबनिस यांचा सहभाग राहिलेला आहे. डेक्कन पठारावरील शहरी कारागिरी : १००० बी. सी. ई. ते ३०० बी. सी. ई. या विषयावर त्यांनी पीएचडी पदवी संपादन केलेली आहे. पुरातन भारतीय संस्कृती, पुरातत्वशास्त्र, बौध्दधर्म, भारतीय इतिहास या विषयावर आठ वर्षे सबनिस यांनी अध्यापन केले आहे. शिवचरित्र, शिवकालीन समाज आणि त्यावेळची राज्यव्यवस्था या विषयावर सबनिस मार्गदर्शन करणार आहेत.

फॉर्म ए
सार्वजनिक घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळाच्या नियम 6 अंतर्गत (कोर्पोरेट व्यक्तींविरोधात दिवाळखोरी निराकरण प्रक्रिया) नियम, 2016

लोटस इन प्रायव्हेट लिमिटेडच्या धनकोसाठी

संबंधित तपशील

1.	कॉर्पोरेट कर्जदाराचे नाव :	लोटस इन प्रायव्हेट लिमिटेड
2.	कॉर्पोरेट कर्जदाराची निगमन तारीख :	7/4/2011
3.	ज्या प्राधिकरणाच्या अखत्यारीत कॉर्पोरेट कर्जदाराचे नियमन झाले ते प्राधिकरण	आरओसी-गोवा
4.	कॉर्पोरेट ओळख क्रमांक/कॉर्पोरेट कर्जदाराचा मर्यादित दायित्व ओळख क्रमांक :	U55101GA2011PTC006649
5.	कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा तसेच (असल्यास) प्रधान कार्यालयाचा पत्ता :	108/9 महादेव चेंबर्स मालभाट, मडगाव गोवा 403601, भारत
6.	कॉर्पोरेट कर्जदाराविरुद्ध दिवाळखोरी निराकरण प्रक्रिया सुरू होण्याची तारीख :	3/3/2020 (इंटेरीम रेझोल्यूशन प्रोफेशनलकडून 11/03/2020 रोजी आदेश ईमेलद्वारे प्राप्त)
7.	दिवाळखोरीची निराकरण प्रक्रिया बंद करण्याची अंदाजित तारीख :	30/08/2020 (म्हणजे प्रक्रिया सुरू झाल्यापासून 180 दिवसात म्हणजे 03/03/2020)
8.	अंतरिम ठराव व्यावसायिक म्हणून काम करणाऱ्या दिवाळखोर व्यावसायिकाचे नाव आणि नोंदणी क्रमांक :	सीएस अनिश गुप्ता नोंदणी क्र.: आयबीबीआय/आयपीए-002/आयपी-एन00285/2017-18/10843
9.	अंतरिम ठराव व्यावसायिक यांचा बोर्डात नोंदणीकृत पत्ता व ईमेल :	413 ऑटम ग्रोव्ह, लोखंडवाला, कांदिवली पूर्व, मुंबई, 400101. ईमेल: anish@csanishgupta.com
10.	अंतरिम ठराव व्यावसायिक यांच्याशी पत्रव्यवहार करण्यासाठी वापरायचा पत्ता :	413 ऑटम ग्रोव्ह, लोखंडवाला, कांदिवली पूर्व, मुंबई, 400101. मोबाईल : 9821099720 ईमेल: agirp05@gmail.com
11.	दावा सादर करण्याची शेवटची तारीख :	25/2/2020 (अंतरिम ठराव व्यावसायिक यांना आदेश प्राप्त झाल्यानंतर 14 दिवसात)
12.	लेनदारांचे वर्ग, असल्यास काही, अंतरिम ठराव व्यावसायिकांद्वारे कलम 21 मधील उपकलम (6ए) च्या कलम (बी) अंतर्गत :	वर्गाचे नाव एनए
13.	वर्गातील लेनदारांचे अधिकृत प्रतिनिधी म्हणून कार्य करण्यासाठी ओळखल्या जाणाऱ्या दिवाळखोर व्यावसायिकांची नावे (प्रत्येक वर्गासाठी तीन नावे) :	अद्याप ओळखले गेले नाही
14.	(अ) संबंधित फॉर्म्स आणि (ब) अधिकृत प्रतिनिधींचा तपशील येथे उपलब्ध :	वेब लिंक http://www.ibbi.gov.in/downloadform.html वरील 10 प्रमाणे, लागू फॉर्मसाठी कृपया नोट क्रमांक. 1 पहा.

याद्वारे नोटीस दिली जाते, की नॅशनल कंपनी लॉ ट्रिब्यूनलने 03/03/2020 रोजी लोटस इन प्रायव्हेट लिमिटेडची कॉर्पोरेट दिवाळखोर निराकरण प्रक्रिया सुरू करण्याचे आदेश दिले आहेत.
लोटस इन प्रायव्हेट लिमिटेडच्या लेनदारांना एन्ट्री नं. 10 च्या विरूद्ध दिलेल्या पत्त्यावर अंतरिम ठराव व्यावसायिकांकडे 25/03/2020 रोजी किंवा तत्पूर्वी पुराव्यांसह आपले दावे सादर करण्यास सांगण्यात येते.
आर्थिक लेनदारांनी केवळ इलेक्ट्रॉनिक पद्धतीने दावे पुराव्यांसह सादर करावेत. इतर सर्व लेनदार वैयक्तिकपणे, पोस्टाद्वारे किंवा इलेक्ट्रॉनिक माध्यमातून दावे पुराव्यांसह सादर करू शकतात.
वर्गाशी संबंधित आर्थिक लेनदार, प्रविष्ठ क्रमांक 12 नुसार सूचीबद्ध,
सीए - लागू नाही (विशिष्ट वर्ग) म्हणून काम करण्यासाठी प्रवेश क्रमांक 1च्या विरोधात सूचीबद्ध तीन दिवाळखोर व्यावसायिकांपैकी अधिकृत प्रतिनिधीची निवड दर्शवेल.
टीप 1 : भारतीय नादारी आणि दिवाळखोरी मंडळ (कोर्पोरेट व्यक्तींविरोधात दिवाळखोरी निराकरण प्रक्रिया) नियम, 2016 च्या अध्याय IV नुसार दाव्यांचा पुरावा सादर करणे. दाव्यांचा पुरावा खाली नमूद केलेल्या फॉर्मद्वारे सादर करावा :
फॉर्म बी- कामगार आणि कर्मचारी वगळता ऑपरेशनल लेनदारांच्या दाव्यांसाठी.
फॉर्म सी - आर्थिक लेखाकारांकडील दाव्यांसाठी
फॉर्म सीए - वर्गातील आर्थिक लेनदारांकडून दावा
फॉर्म डी - कामगार आणि कर्मचाऱ्यांच्या दाव्यांसाठी.
फॉर्म ई - कामगार आणि कर्मचाऱ्यांच्या अधिकृत प्रतिनिधींच्या दाव्यांसाठी.
फॉर्म एफ - आर्थिक लेनदार आणि ऑपरेशनल लेनदारांव्यतिरिक्त इतर लेनदारांच्या दाव्यांसाठी.
कृपया खाली दिलेल्या पत्त्यावर व्यक्तीश: तसेच agirp05@gmail.comor वर इलेक्ट्रॉनिक माध्यमातून आयआरपीचे लक्ष वेधून घेण्यासाठी फॉर्मची एक प्रत पाठवा. तुमच्या दाव्यांच्या समर्थनार्थ संबंधित कागदोपत्री पुरावा देखील सादर करा.
दाव्याच्या चुकीचा किंवा भ्रामक पुरावा सादर करणे दंडात्मक असेल.

सही/-
अनिश गुप्ता
अंतरिम ठराव व्यावसायिक

तारीख : 11/03/2020
ठिकाण : गोवा

OFFICE OF THE MAMLATDAR OF SANGUEM SANGUEM GOA
NOTICE FORM NO. X (SEE RULE X)
Mutation Case No. 13086/Cotarli

Mr. Hyder Sab Nadaf R/o Timblo Farm Chudye. Uguem. Sanguem, Goa,
....Applicant

V/s

1. Anacian Danzil Fernandes, 2 Escolastica Cardozo e D'Costa,Vendor. 3 John Frank William Santos. 4 Minguelino D'Costa, 5. Minguelino D'Costa 6. Mayling Pereira, 7 Natasha Deniz, 8. Savio Sanjiva D'Costa, 9. Shaila Cecilia D'Costa. 10 Shubert Francisco Xavier D'Costa, 11. Sunita D'Costa alias Matilda Deodita Sunita D'Costa, **.......Respondents**
To the above named Respondents/legal heirs.

PUBLIC NOTICE

WHERLAS the above named applicant vide application dated 29/01/2020 filed uls 96 or the Land Revenue Code, 1968 has prayed for Mutation in Survey records at Survey holding No. & Sub. Division No 13/1 of Village Cotarli of Sanguem Taluka, South District, state of Goa requesting therein to include his name as the co-occupant under Survey No. 13/1 of Village Cotarli of SanguemTaluka as he has purchased plot No. A-2 admeasuring an area of 250 sq. mts. From Minguelinho D'Costa and Escolastica Cardozo e D'Costa by virtue of Deed of Sale registered before the Sub Registrar Sanguem under Reg. No. 247 at pages452 to 469 of Book No. 1 volume No. 275 dated 28/05/2012.

AND WHEREAS, the notices in Form X was served to all the interested parties by registered A.D. However some of the notices could not he served andreturned unserved to sender with postal remark insufficient addressi om of station/ not known/expired.

AND WHEREAS, the aforesaid applicant by application dated 17/02/2020 has prayed for substitute service by means of Publication in the Local Daily newspaper under order V rule 20 (I A) of the CPC 1908 as the applicant has submitted that they are not aware about the correct addresses of the respondents/ their heirs if any for effecting personal service or the notice and prayed to serve notice by way of publication in the local newspaper. Whereas, 1 am fully satisfied that this is a fit case for such a publication.

NOW THEREFORE, all the interested parties are hereby given notice of the said mutation entry and called upon to file their objection if any to the mutation entry in the office of Mamlatdar/Joint Mamlatdar of Sanguem within fifteen days from the date of publication of this alongwith material evidence /documentary evidence on which you rely upon in person or through authorized agent, failing which deem fit action under relevant provision of the Goa. Daman & Diu Land Revenue Code. 1968 will be taken in your absence.

Given under my hand & Seat on this 11th day March, 2020.

Sd/-
(Ana Rita Maria Paes)
Jt. Mamlatdar-I of Sanguem
Hold. Addl. Charge of
Jt. Mamlatdar-II of Sanguem.
Sanguem Goa

Seal

कार्पोरेशन बँक Corporation Bank
(अ गव्हरमेंट ऑफ इंडिया एंटरप्राइज)
बस्तोडा शाखा (0235), घर क्र. 72/1एफ, बोआ विस्ता, बस्तोडा, पी.ओ. म्हापसा गोवा – 403507
दूरध्वनी – 0832 – 2260856, 2260126 ईमेल - cb235@corpbank.co.in

मागणी सूचना

1. कर्जदार 1. (अ) श्री. मॅन्युअल रॉड्रिग्ज आणि 1(ब) श्रीमती. जॉइस फुर्तादो, दोघे राहणारे -फ्लॅट#3-सी5-एफ1, प्रुडिन्शिअल पॅराडाईस, अकाय, पेडे मैदानाजवळ, म्हापसा गोवा-403507.
माननिय सर,
आपल्या अंतिम ज्ञात पत्त्यावर सेवा दिली जाऊ शकत नसल्याने या मागणी सूचनेचा मजकूर वृत्तपत्रात प्रसिद्ध करून मी/कार्पोरेशन बँकच्या बस्तोडा शाखेचा प्राधिकृत अधिकारी 2 मार्च 2020 रोजी तुम्हाला पाठविण्यात आलेल्या या सूचनेच्या अनुषंगाने कलम 13(2)च्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा 2002 अंतर्गत तुम्हाला आमच्याकडे असलेल्या तुमच्या कर्ज खात्यातील देय रक्कम भरण्यासाठी बजावत आहे.
08 फेब्रुवारी 2020 रोजी तुमच्याद्वारे केल्या गेलेल्या क्रेडिट सुविधा/कर्ज सुविधा एनपीए म्हणून वर्गीकृत केल्या गेल्या आहेत. सुविधा वापरताना आपण कर्ज दस्तऐवजांची अंमलबजावणी केली आहे आणि खालील संपत्तीमध्ये सुरक्षा व्याज जमा केले आहे.
शॉप क्र. 13चा ईएमजी, 22 चौ.मी. क्षेत्रफळ तळमजला, ब्रागांझा अपार्टमेंट्स, आंगोड, म्हापसा, बार्देश, उत्तर गोवा, गोवा.
थकबाकीचे तपशील खालीलप्रमाणे :

मर्यादेचा प्रकार :	थकबाकी शिल्लक अवांछित व्याजासह
सीएमओआरटी (कॉर्प तारण) 560566000040910	रु. 16,90,184/-
एकूण –	रु. 16,90,184/-

म्हणून, तुम्ही, क्र. 1, कर्जदार म्हणून पूर्वसूचक नोटीसच्या संदर्भात वर नमूद केलेल्या रु. 16,90,184/- व सोबत पुढील व्याज 15.30% वार्षिक दराने नोटीसची किंमत आणि मासिक शिल्लक एकत्रित यासह प्रकाशनाच्या तारखेपासून 60 दिवसांच्या आत वरील व्याजदराने दिलेल्या रकमेसह वरील रकमेची भरपाई करण्यासाठी तुम्हाला सांगण्यात येते. रक्कम परतफेड करण्यास असमर्थ ठरल्यास कलम 13(4)च्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा 2002 अंतर्गत उपरोक्त सुरक्षा अंमलबजावणी करण्यासाठी कारवाई केली जाईल.

कृपया लक्षात घ्या की ही नोटीस मिळाल्यानंतर कायद्याच्या कलम 13(13)च्या लिखित अटींनुसार बँकेच्या पूर्व संमतीशिवाय वरील मालमत्तेची विक्री, भाडेपट्टी किंवा उपरोक्त संदर्भित कोणत्याही सुरक्षित मालमत्तेचा व्यवहार करू नये.

तुमचा विश्वासू
सही/-
(अधिकृत अधिकारी) सुरक्षित धनको

कार्पोरेशन बँक Corporation Bank
(अ गव्हरमेंट ऑफ इंडिया एंटरप्राइज)
बस्तोडा शाखा (0235), घर क्र. 72/1एफ, बोआ विस्ता, बस्तोडा, पी.ओ. म्हापसा गोवा – 403507
दूरध्वनी – 0832 – 2260856, 2260126 ईमेल - cb235@corpbank.co.in

मागणी सूचना

1. कर्जदार 1. (अ) श्री. मॅन्युअल रॉड्रिग्ज आणि 1(ब) श्रीमती. जॉइस फुर्तादो, दोघे राहणारे -फ्लॅट#3-सी5-एफ1, प्रुडिन्शिअल पॅराडाईस, अकाय, पेडे मैदानाजवळ, म्हापसा गोवा-403507.
1(सी) श्री. मार्शल रॉड्रिग्ज आणि 1(डी) श्रीमती. प्रिपेच्युअल रॉड्रिग्ज, दोघे राहणारे ए/2, ग्रेसिंडा अपार्टमेंट्स, असिलो हॉस्पिटल शेजारी, राज वाडो, म्हापसा, गोवा-403507.
माननिय सर,
आपल्या अंतिम ज्ञात पत्त्यावर सेवा दिली जाऊ शकत नसल्याने या मागणी सूचनेचा मजकूर वृत्तपत्रात प्रसिद्ध करून मी/कार्पोरेशन बँकच्या बस्तोडा शाखेचा प्राधिकृत अधिकारी 2 मार्च 2020 रोजी तुम्हाला पाठविण्यात आलेल्या या सूचनेच्या अनुषंगाने कलम 13(2)च्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा 2002 अंतर्गत तुम्हाला आमच्याकडे असलेल्या तुमच्या कर्ज खात्यातील देय रक्कम भरण्यासाठी बजावत आहे.
08 फेब्रुवारी 2020 रोजी तुमच्याद्वारे केल्या गेलेल्या क्रेडिट सुविधा/कर्ज सुविधा एनपीए म्हणून वर्गीकृत केल्या गेल्या आहेत. सुविधा वापरताना आपण कर्ज दस्तऐवजांची अंमलबजावणी केली आहे आणि खालील संपत्तीमध्ये सुरक्षा व्याज जमा केले आहे.
फ्लॅट क्र. 3-सी5-एफ1चा ईएमजी, 116 चौ.मी. क्षेत्रफळ असलेले सुपर बप क्षेत्र (जिना, लिफ्ट आणि पॅसेज यांचा समावेश) 'प्रुडिन्शिअल पॅरेडाईज'च्या बिल्डिंग क्र. 3-सी5 मधील पहिल्या मजल्यावर स्थित, अकाय, म्हापसा, बार्देश, उत्तर गोवा, गोवा.

थकबाकीचे तपशील खालीलप्रमाणे :

मर्यादेचा प्रकार	थकबाकी शिल्लक अवांछित व्याजासह
सीएमओआरटी (कॉर्प तारण) 560566001711389	रु. 23,89,638/-
एकूण –	रु. 23,89,638/-

म्हणून, तुम्ही, क्र. 1, कर्जदार म्हणून पूर्वसूचक नोटीसच्या संदर्भात वर नमूद केलेल्या रु. 23,89,638/- व सोबत पुढील व्याज 15.30% वार्षिक दराने नोटीसची किंमत आणि मासिक शिल्लक एकत्रित यासह प्रकाशनाच्या तारखेपासून 60 दिवसांच्या आत वरील व्याजदराने दिलेल्या रकमेसह वरील रकमेची भरपाई करण्यासाठी तुम्हाला सांगण्यात येते. रक्कम परतफेड करण्यास असमर्थ ठरल्यास कलम 13(4)च्या सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल असेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा 2002 अंतर्गत उपरोक्त सुरक्षा अंमलबजावणी करण्यासाठी कारवाई केली जाईल.

कृपया लक्षात घ्या की ही नोटीस मिळाल्यानंतर कायद्याच्या कलम 13(13)च्या लिखित अटींनुसार बँकेच्या पूर्व संमतीशिवाय वरील मालमत्तेची विक्री, भाडेपट्टी किंवा उपरोक्त संदर्भित कोणत्याही सुरक्षित मालमत्तेचा व्यवहार करू नये.

तुमचा विश्वासू
सही/-
(अधिकृत अधिकारी) सुरक्षित धनको